

Gujarat under the said policy during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KUREN): (a) and (b). Correction of regional imbalance and decongestion of metropolitan areas was one of the objectives of the Industrial Policy Statement of July, 1980. This was sought to be achieved through various schemes of incentives as well as policy parameters which encouraged location of industries in backward areas. Under the new Industrial Policy announced by Government on 24th July, 1991, requirement of industrial licencing has been dispensed with for all industries except for a short list of 18 industries in locations other than cities with population of more than 1 million as per the 1991 Census. Appropriate incentives and the design of investment in infrastructure development will be used to promote the dispersal of industries particularly to rural and backward areas and to reduce congestion in cities.

During the years 1989 and 1990, 87 industrial licences have been granted for setting up industries in the State of Gujarat out of which 31 licences are for backward areas.

District Industries Centres In Gujarat

2196. SHRI KASHIRAM RANA: Will the PRIME MINISTER be pleased to state:

(a) whether District Industries Centres are proposed to be set up in Gujarat; and

(b) if so, the details thereof and the efforts made for setting up of the District Industries Centres in the State?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KUREN): (a) and (b). Gujarat State has 19 districts, out of which District Industry Centres

(DIC) have already been set up in 18 districts. District Dang does not have a DIC but the work of Dang district is looked after by DIC, Valsad. There is no proposal with Government at present to set up a separate DIC in Dang district.

[*English*]

Eligibility Criteria for allotment of DDA Flat under New Pattern Scheme

2197. SHRI RAJANATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether some eligibility criteria has been prescribed under the registration scheme of the new pattern for intending purchasers of flats to be constructed by the Delhi Development Authority;

(b) if so, the details thereof;

(c) whether the persons had registered themselves keeping that criteria in view;

(d) if so, the reasons for changing the criteria by permitting out of turn allotment of flats of persons not registered with DDA under the scheme thereby denying the registered people early allotment of flats and keeping them waiting for 13 long years;

(e) the number of flats under the scheme given on out of turn basis to unregistered persons with reasons thereof; and

(f) the steps taken to discontinue the allotment of flats under the scheme to unregistered persons; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The eligibility criteria for registration under New Pattern 1979 Scheme includes:

i) The applicant must not own any residential house or plot in full or in part on lease hold or free hold basis in the Union Territory of Delhi either in his/her own name or in the name of his/her wife/husband or any of his/her or dependent children or dependent minor sisters and brothers. If, however, individual share of the applicant in the jointly owned plot or land under the residential house is less than 75 sq. yds.; and application for allotment of flat can be entertained. In the event of allotment, the flat shall be used by the allottee for his/her own residence. Persons who own a house or plot allotted by the Delhi Development Authority or an area of even less than 75 sq.yds. shall not, however, be eligible for registration:

ii) The applicant must be a citizen of India.

iii) The applicant must have attained the age of majority.

iv) In respect of MIG flat the income criteria limit is Rs. 27000 p.a. whereas income criteria in case of LIG/Janta has been done away with.

(c) & (d), Out of turn allotment of DDA flats have not been made in violation of the criteria laid down under the New Pattern Scheme, 1979. Such allotments are made as per guidelines issued by the Government from time to time.

(e) As per policy 2/1/2 of total number of flats allotted during a year can be allotted by the competent Authority on out of turn basis to registered/unregistered persons. DDA reports that 329 flats were allotted on out of turn basis to unregistered persons from 1987-88 to 1990-91.

(f) There is no proposal to dis-continue

the allotment of flats on out of turn basis.

(g) Question does not arise.

Strike In F.C.I.

2198. SHRI JEEWAN SHARMA: Will the Minister of FOOD be pleased to state:

(a) whether the Strike in the Food Cooperation of India has thwarted the efficient functioning of the Public Distribution System;

(b) if so, the reasons for the strike; and

(c) the date from which the employees of the F.C.I. are on strike and the details of their demands?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) Whereas the movement of foodgrains was adversely affected, the Public Distribution System functioned normally.

(b) and (c), The employees resorted to agitational approach w.e.f. 26.8.1991, which included a token strike on 16.9.1991, for the redressal of their demands for wage revision, productivity linked bonus, merger of cadres as recommended by Balaram Committee, etc. As a result of interim agreement reached amicably between Management of FCI and the employees, the agitational approach has been withdrawn.

Encashment of E.L. and H.P.L.

2199. SHRI JEEWAN SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the Board of Arbitration set up under the Scheme for Joint Consultative Machinery and Compulsory Arbitration for Central Government employees has given awards on the encashment of earned leave and half pay leave;